

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 200 of 2018

IN THE MATTER OF:

Export-Import Bank of India

...Appellant

Vs.

M/s. Haldia Coke & Chemicals Pvt. Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Krishnan Venugopal, Senior Advocate assisted by Mr. K.V.Balakrishnan and Ms. Deepanshi Ishar, Advocates.

ORDER

10.05.2018- Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 14th May, 2018. If the Appellant provides e-mail address of the Respondents, let notice be also issued through e-mail.

Dasti service is permitted.

Post the matter on 29th May, 2018.

Until further orders, the Respondent, the successful 'Resolution Applicants' and the Adjudicating Authority (National Company Law Tribunal) will not execute the approved 'Resolution Plan' and maintain *status quo* though it will be open to the competent person to ensure that the Company remains on-going.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/uk